

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.172/2018

Tuesday, this the 16th day of January 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Arun Kumar s/o Shri H L Srivastava
Aged about 67 years
Group A
r/o Flat No.705, Tower O, Logix Blossom County,
Sector 137, NOIDA
Retired as Scientist H (Outstanding Scientist) in
Defence Research and Development Organization

..Applicant

(Mr. M S Ramalingam, Advocate)

Versus

1. The Secretary, Dept. of Defence R&D
Ministry of Defence
DRDO Bhawan, Union of India
Through
Raja Marg, New Delhi 110 011
2. Director of Personnel
DRDO, Min. of Defence
DRDO Bhawan, Rajaji Marg
New Delhi – 110 011

..Respondents

(Mrs. Anupama Bansal, Advocate)

O R D E R (ORAL)

Justice Permod Kohli:

Notice. Mrs. Anupama Bansal, learned counsel appears and accepts notice on behalf of respondents.

2. The applicant joined as Senior Scientific Assistant with the respondents on 27.06.1973. He was later on promoted as Scientist 'H' on 01.02.2010. He was placed under suspension on 30.11.2012, i.e., on the

date of his superannuation. A charge sheet dated 17.12.2012 was issued to him followed by an inquiry. The inquiry report was submitted by the inquiring authority on 31.12.2013, which was served upon the applicant on 14.08.2014. The applicant submitted his reply to the inquiry report on 27.08.2014. The respondents sought an advice of Union Public Service Commission (UPSC), which was also served upon the applicant on 02.05.2016 along with the note of disagreement. He submitted his response to the advice of the UPSC as also the disagreement note on 10.05.2016. The grievance of the applicant is that till date the disciplinary authority has not passed any order in respect to the disciplinary action against him. Accordingly, the prayer made is for a direction to the disciplinary authority to complete the disciplinary proceedings and pass final order.

3. In view of the above, we dispose of this O.A. at the admission stage with a direction to the disciplinary authority to complete the entire disciplinary proceedings and pass the final order within a period of three months from the date of receipt of a copy of this order, and communicate the same to the applicant.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

January 16, 2018
/sunil/